

RTI Matter/By speed post

No.12013/12/2018-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Custom

HUDCO Vishala Building, Bhikaji Cama Place.
New Delhi, Dated 27 March, 2018.

To,
Shri R. Bunkar,
77, Jadon Nagar -B,
Durgapura,
Jaipur -302018

Subject: Information sought under RTI Act, 2005.

Sir,

Reference is invited to your RTI application dated 09.03.2018, received in this Section on 19.03.2018 on transfer from CPIO and Under Secretary (Ad.II), CBEC, (Revenue Hqrs.) on the subject mentioned above and to say that this section deals with only the matter of payment of interest on delayed payment of gratuity under Rule 68 of CCS (Pension) Rules, 1972 subject to receipt of vigilance clearance from Ad.V Section dealing with the matter of vigilance clearance. Action on other retirement benefits is required to be taken by the concerned Commissionerate. Since this section is not in receipt of vigilance clearance in the matter, a copy of your RTI application is being transferred to CPIO & Under Secretary (Ad.V), CBEC, under Section 6 (3) of RTI application.

2. Your Appeal under Section 19(1) of RTI Act, 2005 lies with -Shri Amarjit Singh, Director(Ad.IV), CBEC, Department of Revenue, 6th Floor, HUDCO Vishala Building, Bhikaji Cama Place, R.K. Puram, New Delhi-110066(Tel.No.011-26162694).

Yours faithfully,


(B.Ginkhan Mang)

CPIO/Under Secretary to the Govt. of India
Tel.No. - 011-26162673

Copy to : 1. CPIO & Under Secretary (Ad.V), CBEC, HUDCO Vishala Building, New Delhi with request to furnish the requisite information on the enclosed RTI application to the applicant under intimation to this section.

2. CPIO & Asstt. Commissioner, O/o the Commissioner, CGST, Guntur, GST, Guntur Hqrs. Office, C.R. Building, Kannavarithota, Guntur- 522004, with request to furnish a reply to the applicant on the enclosed application, under intimation to this office.

3. CPIO & US(Ad.II), CBEC, North Block, New Delhi, w.r.t. their letter No.C-50/RTI/15/2018-Ad.II dated 16.03.2018

4. Webmaster, CBEC for uploading the reply on CBEC's website.


(B.Ginkhan Mang)

CPIO/Under Secretary to the Govt. of India

ripur
9.3.2018

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N. 3701

(2)

To

CPIO and under secretary
govt of india,
Ministry of Finance,
Ad II, Dept of Revenue
CBEC, New Delhi.

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Sub - Application for seeking information under section 6
of RTI Act, 2005. - regarding -

Sir,

I retired from govt-service on 31-12-2004 and my
all retirement benefits, as well as promotion from back date
(10-6-2000) were held up by the department on account of pending
Review Petition before the Hon. High Court at Jaipur. Sir, the said
Review Petition was dismissed by the Hon. High Court on 23-8-2017.
A certified copy of the said order dt 23-8-2017 was submitted by me
to the Joint secretary, Admin, CBEC, Shri Sanjiv Kumar and the
Chairman of CBEC on 9-9-2017. My advocate, Shri N.L. Varma, has
also served a Contempt Notice to the department on 8-12-2017 and
Commissioner, Central Goods & Service Tax, Guntur.
A period of more than four months has already expired and it
appears that the department is not bothered to release the retirement
dues which are held up for 14 years. Myself and my family
have suffered financial hardships for such a long period.

not
enclosed

- Kindly inform me what action has been taken by the ministry
in this matter after dismissal of the Review Petition by the High Court?
- What instructions have been issued to the Commissioner, Guntur for
early payment of all pending dues?
- If four months is not sufficient to pass the order by the authority,
how much time it will take further to clear all pending
dues of the applicant payable from January 2005?

Sir, if the dept is not serious to pass on the benefits as
ordered by Hon. CAT/High Court orders, then I will be compelled to
file contempt petitions and the dept will be burdened with interest
payments along with payment of all due amounts for 14 years.

Thank you sir, for early action & reply.

Yours faithfully
C.R. Bunkar
Commissioner (Rtd)
77, Station Road

USCA d. II
14/3/18

A postal order of Rs - 1000,
issued by P.O. Durgapattana
enclosed.

TIME BOUND
MINISTRY OF FINANCE / वित्त मंत्रालय
DEPARTMENT OF REVENUE / वित्त विभाग
RTI CELL / सूचना आयोग